

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: DELHI.

OA No.321/89 &  
MP No.347/89

Dated: 17.2.1989

Shri Iqbal Singh Gaba ..... Applicant

Vs.

Union of India & others ..... Respondents

Coram: Hon'ble Mr. Justice Amitav Banerji, Chairman  
Hon'ble Mr. Kaushal Kumar, Member

Applicant present in person.

This Original Application has been filed on 10.2.1989 against an order of removal from service dated 11.2.1983. Originally an order of dismissal was passed on 20.4.1982 but on an appeal, the Appellate Authority reduced the penalty from dismissal to that of removal from service. The applicant, thereafter moved a representation petition which was also rejected on 19.7.1983. Thereafter he filed a Memorial to the Government of India which was rejected vide order dated 22.12.1983 (page 28 of the paper-book). The said order was made in the name of the President. Thereafter, the applicant moved the Delhi High Court by way of Writ Petition No.1398/84 which was dismissed by an order dated 10.4.1985 in the following words:

" There is no merit in the Writ petition.

The identity of the petitioner was sufficiently established before the Enquiry Officer as well as the disciplinary authority. There is no ground to interfere in exercise of powers under Article 226 of the Constitution. The petition is consequently dismissed."

*Manu* 2. It appears from the paper-book that after the order of the High Court, the applicant once again made

an appeal to the Government of India through a Member of Parliament which was disposed of by the Deputy Director General vide order dated 2.8.1988 informing the applicant that he cannot be reinstated in service due to administrative reasons.

3. We have heard the applicant who appeared in person. The application is hopelessly barred by time. The applicant has already approached the High Court which has dismissed the Writ Petition at the admission stage itself. This Tribunal has no jurisdiction to review the order passed by the Delhi High Court. We, therefore, find no ground to admit this application which is accordingly rejected.

4. Order may be issued 'dasti'.

  
( KAUSHAL KUMAR)  
MEMBER  
17.2.89

  
( AMITAV BANERJI)  
CHAIRMAN  
17.2.89